

Sponsored Scheme – 'Project Elephant' for construction of RCC watch towers, provision of heavy duty solar lights, high beam search lights, engagement of personnel to man watch towers, and clearing of bushes on the sides of railway tracks for improving visibility to monitor the movement of elephants near the railway tracks with the objective of preventing collision of elephants with trains.

**Corruption cases against IAS, IPS and IRS officers**

\*106.DR. GYAN PRAKASH PILANIA: Will the PRIME MINISTER be pleased to state:

- (a) the number of cases of corruption and disproportionate assets registered by CBI against IAS/IPS/IRS officers during the last three years along with the details of their disposal, challan and conviction;
- (b) the number of officers convicted and the number of cases where ill-gotten wealth has been confiscated;
- (c) whether overall corruption has increased in the country; and
- (d) the rating of Transparency International regarding corruption scenario in India?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (d) According to the information made available by the CBI, it had registered a total number of 115 cases under Prevention of Corruption Act against IAS, IPS and IRS officers during the last three years, *i.e.* 2010, 2011, 2012 and upto 30.11.2013 in the current year. Out of these 115 cases, 2 cases have been disposed from trial as acquittal, 4 cases have been closed by CBI, in 7 cases Regular Disciplinary Action (RDA) has been recommended by CBI, 45 cases have been committed to trial in courts and 57 cases are still under enquiry/investigation.

No survey to ascertain whether overall corruption has increased in the country has been conducted by the Government. India has been ranked 94th out of 177 countries as per Corruption Perception Index (2013) released by the Transparency International.

**Safety and security of foreign tourists**

\*107.DR. JANARDHAN WAGHMARE: Will the Minister of TOURISM be pleased to state:

(a) whether the Central Government had convened a meeting of State Tourism Ministers at New Delhi in the month of July, 2013;

(b) if so, the details of the discussions held in the meeting and outcome thereof;

(c) whether the safety and security of foreign tourists remain uncertain in several parts of the country; and

(d) if so, the extent of growth of tourism that has been affected due to insecurity of tourists?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. K. CHIRANJEEVI): (a) and (b) Yes, Sir. The Ministry of Tourism organized a National Conference of State Tourism Ministers on 18th July, 2013 in New Delhi. This conference was attended by the Tourism Ministers of State Governments/Union Territory Administrations along with various stakeholders related to the Tourism Industry.

Discussions held in the conference were about the norms of cleanliness of various tourist places in India, safety and security of tourist especially women tourists, seamless travel between States, interstate road taxes, completion of infrastructure projects and submission of utilisation certificates and completion certificates, timely issuance of licences to hotels, hunar-se-rozgar, making tourist destinations accessible for differently abled tourists, sustainable tourism and carrying capacity of destinations, constitution of regional promotion councils, provision of single window clearances for film shooting and MICE Tourism etc.

The meeting passed the unanimous Resolution that the Departments of Tourism of all States and Union Territories will work for ensuring safety and security of the tourists especially of women tourists. Ministry of Tourism has also launched a new campaign for the safety of women titled '**I respect women**'.

(c) Prevention of crime, including crime against tourists/foreign tourists is primarily the responsibility of State Governments/Union Territory Administrations as 'Public Order' and 'Police' are State subjects as per the Seventh Schedule of the Constitution of India.

Ministry of Tourism has advised all the State Governments/Union Territory Administrations to deploy Tourist Police in the States/Union Territories. The State Governments of Andhra Pradesh, Goa, Karnataka, Kerala, Maharashtra, Himachal Pradesh, Rajasthan, Jammu and Kashmir, Uttar Pradesh, Delhi, Punjab, Madhya Pradesh and Odisha have deployed Tourist Police, in one form or the other.

In addition, the Union Ministry of Tourism along with stakeholders has adopted the 'Code of Conduct for Safe & Honourable Tourism', which is a set of guidelines to encourage tourism activities to be undertaken with respect for basic right like dignity, safety and freedom from exploitation of both tourists and local residents in particular, women and children.

An advisory has been posted on the Ministry of Tourism website [www.incredibleindia.org](http://www.incredibleindia.org) indicating that India remains a safe destination for international tourists especially women tourists.

(d) The Foreign Tourists Arrivals (FTAs) to India in 2012 were 65,77,745 as compared to 63,09,222 in 2011, *i.e.* an increase of 4.3 percent.

Foreign Tourists Arrivals during the period January to October, 2013 were 53.30 lakh with a growth of 4.0%, as compared to FTAs of 51.24 lakh during corresponding period in previous year.

The Domestic Tourist Visits in 2012 were 1036 million as compared to 865 million in 2011, the growth rate being 19.9% (2012 over 2011). Therefore no adverse impact is obvious in the growth of foreign or domestic tourist arrivals in country.

#### **Number of IAS/IPS posts sanctioned for States/UTs**

\*108. SHRI VIJAY JAWAHARLAL DARDA: Will the PRIME MINISTER be pleased to state:

(a) the number of posts of IAS and IPS officers sanctioned for all the States/ Union Territories as on 30 September, 2013;

(b) the service-wise and cadre-wise posts filled up and remaining unfilled in each State as on 30 September, 2013;